

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/00880/2019
Chandigarh, this the 28th day of August, 2019

...
CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

...
Amit Oberoi, aged about 51 years, Late Sh. Tarlok Raj Oberoi, SSO Office of Traffic Accounts Office, Northern Railway, New Railway Colony, Jalandhar City, Punjab (Group C)

....**Applicant**

(Present: Mr. Hemender Goswami , Advocate)

Versus

1. Union of India, through the General Manager, Northern Railway Head Quarters, Baroda House, Rail Bhawan, New Delhi – 110001.
2. The Financial Advisor & Chief Accounts Officer, Rail Bhawan, Baroda House, New Delhi – 110001.

....
Respondents

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. This O.A. has been directed against a letter dated 07.05.2019 which is a reply of the respondents to the legal notice served by the applicant through his counsel.
2. On realizing that an O.A. does not lie against a reply to legal notice, learned counsel for the applicant prays that let the respondents be directed to issue a reasoned and speaking order on the claim of that applicant to enable him to challenge the same before the Court of law.
3. It is noticed that the Railway Authorities have been in practice of not issuing a formal order on the claim raised by its employees through legal notice and only reply thereto is sent to the counsel through whom these are served. Such practice on the part of the authorities disables the concerned employees to approach the Court of law in the absence of formal orders and it cannot be appreciated.

4. In the wake of above, the respondents are directed to issue formal order to the applicant on the claim raised by him by way of legal notice dated 18.02.2019 so that it can be challenged, if so required, by the applicant before the appropriate Court of law. No costs.

**(SANJEEV KAUSHIK)
MEMBER (J)
Dated: 28.08.2019**

'mw'

